

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

OA.No.854 of 1996

Dated New Delhi, this 2nd day of August, 1996.

HON'BLE MR A. V. HARIDASAN, VICE CHAIRMAN (J)
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

J. L. Khushu
R/o D-II/2779 Netaji Nagar
NEW DELHI-110023.

... Applicant

By Advocate: Shri G. K. Aggarwal

versus

1. Union of India, through
Secretary
Ministry of Urban Affairs
and Employment
Nirman Bhawan
NEW DELHI-110011.
2. The Appointments Committee of
the Cabinet (ACC)
Government of India, through
Cabinet Secretary
Rashtrapati Bhawan
NEW DELHI-110004.
3. The Secretary
Department of Personnel & Training
Ministry of Personnel, Public Grievances
and Pensions, Government of India
North Block
NEW DELHI-110001.
4. The Secretary
Ministry of Finance
(Department of Expenditure)
Government of India
North Block
NEW DELHI-110001.
5. The Secretary
Union Public Service Commission
Shahjehan Road
ANEW DELHI-110011.
6. Shri Krishan Kant
S/o Shri P. S. Agarwal
R/o P-7/2, M. S. Flats Sector XIII
R. K. Puram
NEW DELHI.

(7)

7. Shri B. Majumdar
S/o Shri B. K. Majumdar
R/o P-3/1 M. S. Flats Sector XIII
R. K. Puram
NEW DELHI.
8. Shri C. B. Lal
S/o Shri R. P. Srivastava
R/o D-285 Nirman Vihar
NEW DELHI-92
9. Shri H. K. L. Mehta
S/o Shri Lal Chand Mehta
R/o 1195 Sector 12
R. K. Puram
NEW DELHI.
10. Shri R. D. Gupta
S/o Shri H. P. Gupta
R/o B/51-C Gangotri enclave
Alakhananda
NEW DELHI.
11. Shri K. N. Aggarwal
S/o Shri Om Prakash Govil
R/o N-7 Endrewsganj Extn.
NEW DELHI-110 049.
12. Shri A. K. Varma
S/o Shri J. N. Varma
R/o N 57/A Kirti Nagar
NEW DELHI-15.
13. Shri Mahesh Chandra
S/o Shri Phool Chand
R/o P-1 Andrews Ganj Extension
NEW DELHI-49.
14. Shri A. K. Saxena
S/o Late Shri M. B. Saxena
R/o 274 Arawali Apartments
Alaknanda
NEW DELHI-19.
15. Shri Shyam Kishore
S/o Late Shri Dukhi Ram
R/o Flat No.7279 Sector D-7
Vasant Kunj
NEW DELHI-70.

... Respondents

By Advocate: Mrs P. K. Gupta for
Respondents 1 to 5 and Shri V.K. Rao
for Respondents 6-15..

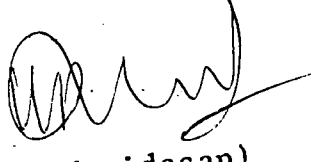
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O R D E R (oral)
Hon'ble Mr A.V. Haridasan,VC(J)

The learned counsel for the applicant states that the applicant has been given the relief which is sought in the application by the official respondents and, therefore, the application may be dismissed as infructuous.

The application is, therefore, dismissed as infructuous.


(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice Chairman (J)

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